CENTRAL ADMINISTRATIVE TRIBUNAL SERNAKULAM BENCH

OA No. 325 of 2000

Friday, this the 24th day of March, 2000

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

P. Ammini, W/o VK Velayudhan,
Head Clerk, Southern Railway,
Personnel Branch, Divisional Office,
Palghat.
Residing at: Quarters No. 397-A,
Ponnani Road, Hemambika Nagar,
Palakkad.

..Applicant

By Advocate Mr. TC Govindaswamy

Versus

- 1. Union of India represented by
 The General Manager,
 Southern Railway, Head Quarters Office,
 Madras-3
- The Chief Personnel Officer, Southern Railway, Headquarters Office, Madras-3
- The Divisional Personnel Officer, Southern Railway, Palghat Division.

...Respondents

By Advocate Mrs Sumathi Dandapani

The application having been heard on 24th March 2000, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to direct the 2nd respondent to consider A2 representation and to pass appropriate orders thereon.

2. It is the admitted case of the applicant that aggrieved by the erroneous assignment of seniority of the applicant vis-a-vis one Easwaran consequent to the

publication of the provisional seniority list of Head Clerks as on 10-2-1995 vide letter dated 24-12-1997, she filed OA No. 1455/98 before this Bench of the Tribunal and the same was withdrawn by her with liberty to take up the matter with the administration. The applicant now wants this Bench of the Tribunal to direct the respondents to consider and pass appropriate orders on A2 representation dated 9-11-1998.

- 3. From a reading of the OA it is clearly seen that the representation is hopelessly barred by limitation. It is also further seen that the applicant though was aware of the seniority list when she filed OA No. 1455/98, instead of pressing that OA, preferred to withdraw the same. It cannot be a case of coming before the Tribunal in order to revive a time barred claim.
 - 4. We do not find any ground to admit the Original Application.
 - 5. Accordingly, the Original Application is dismissed.
 No costs.

Friday, this the 24th day of March, 2000

G. RAMAKRĪSHNAN ADMINISTRATIVE MEMBER A.M. SIVADAS JUDICIAL MEMBER

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List of Annexures referred to this Order:

1. A2 - True copy of the representation dated 9-11-1998 submitted by the applicant to the 2nd respondent.